



**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN BENCH PUNE**

Appeal 29/2023

M/S Riva Resorts Pvt.Ltd. ... APPELLANT

VS.

THE GOA COASTAL ZONE MNGEMENT AUTHORITY  
AND ORS. ...RESPONDENTS

**ADDITIONAL AFFIDAVIT IN REPLY ON BEHALF OF  
RESPONDENT NO. 1**

I, Mr. Johnson Fernandes, major of age, Indian National, presently working as the Member Secretary of the Goa Coastal Zone Management Authority i.e. the Respondent No.1, having Office at 4<sup>th</sup> Floor, Dempo Tower, Patto Plaza, Panaji-Goa do hereby on solemn affirmation, state and submit as under:

1. I say that the Respondent has filed an affidavit in reply opposing the admission of the petition filed by the Appellant and in the said reply affidavit dated 31/01/2024 at para 5. The copy of the records as obtained from the DSLR was placed therein and marked as annexure A colly.
2. I say that when the matter came up for the hearing on 01/02/2024 it was noticed that the annexure A colly was erroneous and that the same was required to be replaced by the correct plan.
3. I say that by way of this additional affidavit in reply the annexure A as contained in the reply affidavit dated 31/01/2024 be substituted and the same be replaced with the plan annexed to this additional affidavit in reply which is marked as Substitute Annexure 'A'. The portion highlighted in green color clearly indicates the mismatch if one reads the plan which is at pg 98 of the petition vis- a -vis Substitute Annexure A.
4. I say that whatever stated herein above is based on records to which I have access to.



A handwritten signature in blue ink, appearing to be 'J. K. S.', is located at the bottom right of the page. The signature is fluid and cursive.



